

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3420
ANSWERED ON:25.04.2012
RECORD PORTAL OF RAID BY CBI
Jaiswal Shri Gorakh Prasad ;Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government do not have any system of record to ascertain the number of officers and other persons premises raided by CBI during each of the last three years alongwith the quantum of assets seized in such raids;
- (b) if so, the reasons therefor;
- (c) the manner in which the Government reviews the working of CBI in absence of such information; and
- (d) the corrective steps taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a)&(b): CBI conducts searches in various cases against the officers and other persons at their premises during investigation of the cases. The details of searches/raids conducted & quantum of assets seized during the said raids/searches is the part of each individual case record and the data regarding the same is not maintained centrally.

(c)&(d): As per Section 8 of CVC Act, 2003, the CVC exercises superintendence over the functioning of the Delhi Special Police Establishment (DSPE) in so far as it relates to the investigation of offences alleged to have been committed under the Prevention of Corruption Act, 1988. Accordingly, in respect of PC Act cases, monthly review meeting is held between CVC & CBI, in which performance of CBI is reviewed.